

Statement*State-wise Resource of Indian Coal**(As on 01-04-2015)*

(Resource in million tonne)

States	Proved	Indicated	Inferred	Total
West Bengal	13518	13010	4907	31435
Jharkhand	41463	33026	6559	81049
Bihar	0	0	160	160
Madhya Pradesh	10411	12784	3341	26536
Chhattisgarh	18237	34390	2285	54912
Uttar Pradesh	884	178	0	1062
Maharashtra	5953	3190	2110	11253
Odisha	30747	36545	8507	75799
Andhra Pradesh	0	1149	432	1581
Telangana	9807	8808	2597	21211
Assam	465	47	3	515
Sikkim	0	58	43	101
Arunachal Pradesh	31	40	19	90
Meghalaya	89	17	471	576
Nagaland	9	0	307	315
GRAND TOTAL	131614	143241	31740	306596

Coal for power generation

†650. SHRI JUGUL KISHORE: Will the Minister of COAL be pleased to state:

(a) whether Government is aware of the quantity of coal consumed in tonnes per year for power generation;

(b) if so, the details thereof; and

(c) the number of coal blocks allocated at present and the number of blocks from where coal is being extracted?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) As per information provided by Central Electricity Authority, the details of coal consumed by power plants for generation of power during the last three years *i.e.* 2012-13, 2013-14, 2014-15 and the current year 2015-16 (April-June, 2015) are as follows:

† Original notice of the question was received in Hindi.

Year	Coal Consumed by power plants (in Million Tonnes)
2012-13	454.6
2013-14	489.4
2014-15	531.5
2015-16 (April-June)	130.6

(c) Under the provisions of 'The coal Mines (Special Provisions) Act, 2015', the Central Government has auctioned 29 coal mines. Further, 38 coal mines have also been allotted to various State/Central Public Sector Units (PSUs).

Out of the above 67 (29 + 38) coal mines auctioned/ allotted, 7 coal mines have been granted mine opening permission and have become operational.

In addition, under 'Auction by Competitive bidding of coal Mines Rules, 2012', 6 regionally explored coal blocks have also been allotted to various State/Central PSUs.

Reservation against reverse bidding mechanism for coal blocks

651. DR. T. N. SEEMA: Will the Minister of COAL be pleased to state:

(a) whether a lot of companies have approached Government expressing reservations regarding the reverse bidding mechanism and raised a lot of queries regarding the same;

(b) if so, the details thereof and the reasons for opting the reverse bidding mechanism;

(c) whether such a step by Government is just to favour select large business houses as the medium size companies would have disadvantages against large companies in terms of sustainability due to this mechanism;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (e) Some reservations were expressed by a few stakeholders regarding reverse bidding methodology; however, reverse bidding methodology was adopted in the auction of coal mines earmarked for power sector under the provisions of Coal Mines (Special Provisions) Act, 2015 and the rules framed thereunder in order to ensure that there is no rise in power tariffs. Under the reverse bidding methodology, bidders have to submit bids below the Coal India Limited's notified price for corresponding grade of coal which is the ceiling price. The lowest bid submitted is